

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 93 of 96

MA 269 of 96
present : Hon'ble Dr. B.C. Sarma, Administrative Member

NANKOO KAHAR

VS

UNION OF INDIA & ORS.

For the applicant : Ms. B. Ghosh Dutta, counsel

For the respondents: Mr. M. M. Mullick, counsel
Ms. B. Banerjee, counsel (Private respondent)

Heard on : 28.8.96

Order on : 28.8.96

O R D E R

Although the MA has not been listed with the OA today it was decided earlier that the MA will be heard along with the OA. Therefore the MA is taken up today. Registry is directed to give a separate number to the MA.

2. MA has been filed by Sadhan Chandra Dey. ^{contd} That the quarter occupied by Nankoo Kahar the applicant in OA 93 of 96 was officially allotted to him. Therefore in the matter of adjudication of the application about the grievance raised by Nankoo Kahar, the Sadhan Chandra Dey becomes a necessary party. Ms. B. Ghosh Dutta, counsel for the applicant in OA submits in this respect. Mr. Mullick, counsel for the official respondents submits that although one allotment order was issued earlier to Nankoo Kahar that was cancelled and the applicant of MA was given the allotment. Ms. Ghosh Dutta, counsel for the applicant in OA objects to the addition of party on the ground that the quarter is now being occupied by Nankoo Kahar.

3. After hearing the submissions of the counsel for all the parties I am satisfied that the applicant in MA is a necessary party and therefore he should be added as a party. I direct the applicant in OA to serve a copy of the application on him. MA is allowed. OA shall be heard on 26.9.96. I give opportunity to the private respondents to file their reply. Ms. Ghosh Dutta prays for extension of interim order. I have con

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